

GOVERNMENT OF INDIA  
MINISTRY OF LAW AND JUSTICE  
(DEPARTMENT OF JUSTICE)

**LOK SABHA**  
**UNSTARRED QUESTION No. 609**  
**TO BE ANSWERED ON FRIDAY, THE 4<sup>th</sup> FEBRUARY 2022**

**e-Court Mission**

**609. SHRI A.K.P. CHINRAJ:**

Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether the Government has taken note that only reportable order/judgements are uploaded on Madras High Court website, if so, the details thereof and the reasons for not uploading the daily orders of the Hon'ble Judges of Madras High Court on time;

(b) the number and details of complaints received on functioning of Madras High Court website;

(c) whether under e-court mission, District Courts are under obligation to upload orders and judgements on their website and if so, the details thereof; and

(d) whether the District Courts in State of Tamil Nadu have not been uploading judgements on their website and if so, the details thereof and the reasons therefor?

**ANSWER**

**MINISTER OF LAW AND JUSTICE**

**(SHRI KIREN RIJJU)**

(a) to (d): Judiciary is an independent organ under the Indian Constitution and fully empowered to handle all its matters. High Court of Madras has informed that instructions have been issued to all the Subordinate Courts across the State

of Tamil Nadu vide circular dated 29.08.2013 with regard to uploading of judgments/orders of all cases and accordingly the judgments/orders are uploaded in the E-Court Services portal <http://ecourts.gov.in>. As on 30.01.2022, 20,46,381 number of judgments/orders have been uploaded in respect of the District Courts of Tamil Nadu. As regards the High Court of Madras, judgments/orders of all case types are being uploaded in the official Website of Madras High Court with effect from 16.06.2014. As on 30.01.2022, 11,89,446 number of judgments and 10,11,569 number of orders have been uploaded in both the Principal Seat and Madurai Bench of Madras High Court. It has been further informed by the Madras High Court that complaints received in the Registry with respect to the functioning of Madras High Court website are addressed immediately by the officers in charge of the Computer Section and Technical Team in-coordination with the NIC officials.